

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17401/2010

(From the judgement and order dated 09/04/2010 in CRP No. 94/2010
of The HIGH COURT OF GUWAHATI ,ASSAM)

COAL INDIA LIMITED & ANR Petitioner(s)

VERSUS

M/S UJJAL TRANSPORT AGENCY & ORS. Respondent(s)

(With appln(s) for permission to place addl. documents on record and
prayer for interim relief and office report)

Date: 06/09/2010 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE H.L. GOKHALEFor Petitioner(s) Mr. Gautam Awasthi, Adv.
Ms. Nimrat Gill, Adv.
Mr. Achal Kumar, Adv.
Mr. Nikhil Jain, Adv.For Respondent(s) Mr. Ranjan Mukherjee, Adv.
Mr. S. Bhowmick, Adv.
Mr. S.C. Ghosh, Adv.
Mr. Chinmoy Pradip Sharma, Adv.
Mr. Mangaljit Mukherjee, Adv.UPON hearing counsel the Court made the following
O R D E RPerused the letter circulated by learned counsel
for the petitioner. Finally, adjourned by four weeks.
Rejoinder, if any, to be filed before that date.(Ravi P. Verma)
Court Master(M.S. Negi)
Court Master